

**Annexure – 3**

**Name of the corporate debtor: Indo Global Soft Solutions And Technologies Private Limited; Date of commencement of CIRP: 12<sup>th</sup> April 2022; List of creditors as on: 02<sup>nd</sup> December 2022**

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

(Amount in ₹)

Sl. No.	Name of creditor <sup>4</sup>	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remark, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security Interest <sup>1</sup>	Amount covered by guarantee	Whether related party?	% Voting share in CoC					
1	Union Bank of India	May 04, 2022	1,738,568,031	1,724,612,739	Secured	1,724,612,739	1,724,612,739 <sup>2</sup>	No	16%	-	-	13,955,292	-	-
2	Yes Bank Limited	May 04, 2022	2,671,533,663	2,671,533,663	Secured	2,671,533,663	2,671,533,663 <sup>2</sup>	No	25%	-	-	-	-	-
3	ICICI Bank Limited	May 25, 2022	1,993,625,978	1,993,625,978 <sup>3</sup>	Secured	1,993,625,978	1,993,625,978 <sup>2</sup>	No	19%	-	-	-	-	-
	<b>Total</b>		<b>6,40,37,27,672</b>	<b>6,38,97,72,380</b>		<b>6,38,97,72,380</b>	<b>6,38,97,72,380</b>		<b>60%</b>	-	-	<b>13,955,292</b>	-	-

<sup>1</sup> Please note that the security verification process is still underway and the list will be updated from time to time

<sup>2</sup> Please note that guarantees provided in this case secure all of the outstanding amounts

<sup>3</sup> The claim filed by ICICI Bank Limited has been provisionally admitted, as per the Form C dated May 25, 2022 and basis further confirmation provided by ICICI Bank Limited vide mail dated June 17, 2022. IRP is in process of evaluating the Deed of cancellation February 23, 2022, under the provisions of the Insolvency and Bankruptcy Code, 2016 and hence to that extent IRP reserves his rights to further amend the claim admission status of ICICI Bank Limited, basis such evaluation.

<sup>4</sup> Piramal Capital and Housing Finance Limited has withdrawn its claim vide letter to IRP dated November 2, 2022 pursuant to the settlement of the debt by the principal borrower of the facility i.e. Neelkamal Realtors Tower Private Limited. Withdrawn Claim was admitted to the extent of the amount of the corporate guarantee dated January 28, 2019 (together with interest) issued in their favour by Indo Global Soft Solutions And Technologies Private Limited in order to secure a loan provided by Piramal Capital and Housing Finance Limited to Neelkamal Realtors Towers Private Limited.